

12.03 hrs.

**PAPERS LAID ON THE TABLE**

**DETAILED DEMANDS FOR GRANTS, 1982-83  
OF MINISTRY OF CIVIL SUPPLIES**

**THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES RAO BIRENDRA SINGH):** I beg to lay on the Table:

A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Civil Supplies for 1982-83. [Placed in Library. See No. LT—3864/82].

**AUDITED ACCOUNTS OF NATIONAL INSTITUTE OF RURAL DEVELOPMENT, HYDERABAD FOR 1980-81 WITH A STATEMENT FOR DELAY**

**THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM):** I beg to lay on the Table:

(1) A copy of the Audited Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1980-81.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—3865/82.]

**ANNUAL ACCOUNTS OF NATIONAL COUNCIL FOR COOPERATIVE TRAINING (NATIONAL COOPERATIVE UNION OF INDIA), NEW DELHI FOR 1980-81**

**THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI):** I beg to lay on the Table:

A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training (National Cooperative Union of India) New Delhi, for the year 1980-81 together with Audit Report thereon. [Placed in Library. See No. LT—3866/82].

**NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND CUSTOMS ACT, 1962.**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY):** I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 291(E) published in Gazette of India dated the 1st April, 1982 together with an explanatory memorandum making certain amendment to Notification No. 95/81-CE dated the 1st April 1981 so as to extend the duration of the partial exemption from excise duty thereunder to Transformers of rating 150 K.V.A. and above upto and including 31st March, 1983.

(ii) G.S.R. 292(E) published in Gazette of India dated the 1st April, 1982 together with an explanatory memorandum making certain amendment to Notification No. 96/81-CE dated the 1st April, 1981 so as to extend the duration of the partial exemption from excise duty thereunder to Electric motors of 5 K.W. and above upto and including 31st March, 1982.

(iii) G.S.R. 293(E) published in Gazette of India dated the 1st April, 1982 together with an explanatory memorandum making amendment to Notification Nos. 53/80-CE, 54/80-CE, 55/80-CE, dated the 13th May, 1980 so as to extend the period of the excise duty concessions thereunder to steel ingots and iron or steel products mentioned in the notifications if these are manufactured with the aid of electric furnace from indigenous sponge iron or in combination with other matters specified in the earlier notifications upto and including the 31st March, 1983. [Placed in Library. See No. LT—3867/82].

(2) A copy each of the following Notifications (Hindi and English versions)